

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3020

ANSWERED ON:06.12.2007

DEVELOPMENT OF GROUP HOUSING AND COMMERCIAL PROJECTS BY THE RAILWAYS

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Will the Minister of RAILWAYS be pleased to state:

- (a) whether the railways propose to develop group housing and commercial projects throughout the country;
- (b) if so, the sites identified therefor;
- (c) whether the Railways have set up any statutory authority for this purpose; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R.VELU)

(a) to (d): Ministry of Railways have set up a Statutory body called the 'Rail Land Development Authority' (RLDA), through an Amendment to the Railways Act 1989 (Amendment No. 47 of 2005), primarily to develop railway land for commercial use as may be entrusted by the Ministry, for generating revenue by non-tariff measures. Such commercial use may include development of residential or commercial complexes, depending upon market study and other factors. The Authority has become functional with effect from January 2007. So far, 108 sites at various locations have been entrusted to RLDA.